

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
IB-852/ND/2020**

**IN THE MATTER OF:**

**M/s. Hind Terminals Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Satkar Logistics Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 23.09.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Savyasachi K Sahai, Adv.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Petitioner/Operational-creditor. The Learned Counsel for the Operational-creditor is directed to take steps for filing the affidavits in compliance to Sections 9 (3) (b) and 9 (3) (c) of the Code within next ten days. Matter is adjourned to 07.10.2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)